

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

6. ORDER DT. 20.3.2001.

Heard Mr. B. Dash, learned ASC, Mr. S. K. Dash, learned counsel for applicant and Mr. T. Rath, learned counsel for Res. No. 4. In course of hearing it is submitted by learned counsel for the applicant Mr. S. K. Das, that he may be permitted to withdraw the OA. Learned ASC has no objection to this. In view of this OA is disposed of as withdrawn. In view of this MA is also disposed of for having infructuous.

*J. Das.*  
vice-Chairman  
*app*  
Member (J)

Free copies of final order dt. 20.3.2001 issued to counsels for both sides.  
27/3/01